

Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by the Government on the Seventeenth Report (17<sup>th</sup> Lok Sabha) pertaining to the Ministry of Education (Department of School Education and Literacy) on the subject "Role of autonomous bodies/educational institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to Pre-Matric/Post-Matric Scholarships in Navodaya Vidyalayas/Kendriya Vidyalayas."

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### ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members, notice under Rule 267 received from Shri Raghav Chadha does not merit admittance.

Hon. Members, the notices received from Shri Amit Shah, the Minister of Home Affairs and Cooperation, for consideration of the Jammu and Kashmir Reservation (Amendment) Bill, 2023 and Jammu and Kashmir Reorganisation (Amendment) Bill, 2023, both as passed by Lok Sabha, and the notice received from Shri Arjun Ram Meghwal, Minister of State (Independent Charge) of the Ministry of Law and Justice and Minister of State in the Ministry of Parliamentary Affairs and Culture for consideration of the Repealing and Amending Bill, 2023, as passed by Lok Sabha, in Rajya Sabha today were admitted by waiving off the period requirement under Rule 123 of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha) - all three Bills have been included in today's List of Business.

Hon. Members, the copies of the first two Bills, 'As introduced in Lok Sabha' were circulated to hon. Members through Members' Portal on 26<sup>th</sup> July, 2023 and the 'As passed by Lok Sabha' versions have been circulated today morning. The third Bill was already circulated on 28<sup>th</sup> July, 2023 and re-circulated yesterday evening. Those hon. Members who desire to give notices of amendments to the said Bills may do so now till 1.00 p.m.

Hon. Members, another issue is the allocation of time for the combined discussion on the first two Bills. The Business Advisory Committee (BAC) in its meeting held on 20<sup>th</sup> July, 2023 had allocated time of two hours for the combined discussion on three Bills which included the Jammu and Kashmir Reservation (Amendment) Bill, 2023, as passed by Lok Sabha. Further, the Business Advisory Committee on 27<sup>th</sup> July, 2023 had allocated two hours for the discussion on the

Jammu and Kashmir Reorganisation (Amendment) Bill, 2023, as passed by Lok Sabha. Both the Bills are listed today for a combined discussion.

Hon. Members, taking into account the allocation of time by the Business Advisory Committee separately for discussion on the said Bills, the time for today's combined discussion works out to be about two-and-half hours. However, I suggest that three hours may be allotted for the combined discussion. I hope the House agrees!

SOME HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: Three hours are allocated.

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### MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, Matters raised with permission. Shri Pramod Tiwari seeks to raise an important issue, 'Issue of hate speech in the country'. I am sure your input would generate soothing response, wholesome ecosystem and rightful consideration.

SHRI PRAMOD TIWARI (Rajasthan): That I always do, Sir.

MR. CHAIRMAN: Please go ahead.

#### Issue of hate speech in the country

**श्री प्रमोद तिवारी** (राजस्थान) : महोदय, मैं एक अत्यंत महत्वपूर्ण विषय की ओर आपका और आपके माध्यम से संपूर्ण सदन का ध्यान आकर्षित करना चाहता हूँ। मान्यवर, भारत के संविधान के आर्टिकल 25 में सबको अपनी आस्था के अनुसार धर्म के, विश्वास के पालन का अधिकार दिया गया है। इसके लिए वे स्वतंत्र हैं, परंतु कानून की अस्पष्टता के कारण इसका दुरुपयोग भी बहुत हो रहा है। उसी संदर्भ में मैंने यह प्रश्न उठाया है और मैं चाहता हूँ कि दलों से ऊपर उठ कर इस संवेदनशील विषय पर हम विचार-विमर्श करें। मान्यवर, आईपीसी की धारा 295, फिर उसके बाद अगर आप देखें, पूर्व नियोजित ढंग से अगर किसी के धर्म और आस्था पर प्रहार किया जाए या दुरुपयोग किया जाए, तो फिर आईपीसी की धारा 153 के तहत मुकदमा कायम होता है। यह सबसे बड़ी चिन्ता की बात है। मैं आपके सामने विधि आयोग, लॉ कमीशन की रिपोर्ट रखना चाहता हूँ, जिसके अनुसार 2014 में देश में कुल 323 प्रकरण हुए थे। 2020 में ये 6 गुना बढ़ गए और 1,804 प्रकरण हो गए। 2022 से अभी तक 1,500 प्रकरण हो चुके हैं और इस साल के अन्त